

CORAM: The Hon'ble Mr. Justice G.L.Gupta, Vice Chairman
The Hon'ble Mr. A.P. Nagrath, Administrative Member

Date of the order: 24.9.2002

Per Mr. Justice G.L.Gupta,

ORDER

1. None present for the applicant.
2. Through this application, the applicant calls in question the order dated 19.8.2000 (Annex. A.1) whereby the applicant is said to have been dismissed from service. It is stated that the applicant preferred appeal on 23.9.2000, against the order of dismissal, but no decision has been taken on the same as yet.
3. Reply has been filed, wherein it is not stated that the appeal of the applicant has been decided.
4. The fact remains that the appeal preferred by the applicant against the order of dismissal is pending with the respondent authorities. Keeping in view the averments made in the O.A. and in the reply, we think it a fit case in which direction should be issued to the respondents to dispose of the appeal dated 23.9.2000 preferred by the applicant.
5. The learned counsel for the respondents submits that steps were taken to inform the applicant about the date of hearing of the appeal, but he could not be contacted. Now the respondents may effect service on the applicant afresh in accordance with the rules and decide the appeal.



6. Consequently, the respondents are directed to dispose of the appeal of the applicant within a period of three months from the date of communication of this order. Application stands disposed of. No costs.

lmp
(A.P. Nagrath)
Administrative Member

G.L.Gupta
(G.L.Gupta)
Vice Chairman

jsv